CHAPTER 8

QUALITY COMPLAINTS AND TRADE DISPUTES

8.01 Committee on Quality Complaint& Trade Dispute (CQCTD)

For effective dealing of quality complaints and trade disputes, a Committee on Quality Complaint & Trade Dispute (CQCTD) is constituted in the 22 offices of the DGFT. Name of the office, where CQCTD has been constituted and jurisdiction of CQCTD is given in the table below:

DEIOW	•		Jurisdiction of the CQCTD
Sl.	Location of	Designation of	Jurisdiction of the CQCTD
No.	CQCTD	Chairperson	663
Northern Zone			
1	Zonal Addl. DGFT,	Addl. DGFT	Zonal DGFT, New Delhi; RA, Moradabad and
	CLA, New Delhi		RA, Dehradun
2	Jt. DGFT,	Jt. DGFT	RA, Chandigarh; RA, Januaru
	Chandigarh		and RA, Srinagar
3	Jt. DGFT, Panipat	Jt. DGFT	RA, Panipat "QUO"
4	Jt. DGFT, Jaipur	Jt. DGFT	RA, Jaipur
5	Jt. DGFT, Kanpur	Jt. DGFT	RA, Kanpur
6	Jt. DGFT, Ludhiana	Jt. DGFT	RA, Ludhiana and RA, Amritsar
7	Jt. DGFT, Varanasi	Jt. DGFT	RA, Varanasi
W estern Zone			
8	Zonal Addl. DGFT,	Addl. DGFT	Zonal DGFT, Mumbai; RA, Nagpur and RA,
	Mumbai	0793	Panjim
9	Jt. DGFT, Pune	Jt. DGFT	RA, Pune
10	Jt. DGFT, Vadodara	Jt. DGFF	RA, Vadodara and RA, Gandhidham, Kutch
11	Jt. DGFT,	Jt. DGFT	RA, Ahmedabad
	Ahmedabad	1/16/	
12	Jt. DGFT, Surat	Jt. DGFT	RA, Surat
13	Jt. DGFT, Bhopal	Jt. DGFT	RA, Bhopal and Indore extn.office
Eastern Zone			
14	Zonal Addl. DGFT,	Addl. DGFT	Zonal DGFT, Kolkata; RA, Patna; RA,
	Kolkata		Guwahati; RA, Shillong and RA, Raipur,
15	Jt. DGFT, Cuttack	Jt. DGFT	Chhattisgarh RA Cuttooli
15 Jt. DGFT, Cuttack Jt. DGFT RA, Cuttack Southern Zone			
- C	<u> </u>	A 141 DOET	Zanal DCFT Channel and DA
160	ZonalAddl. DGFT,	Addl. DGFT	Zonal DGFT, Chennai and RA
17	Chennai	L DCET	P.A. Bengalara
18	Jt. DGFT, Bangalore	Jt. DGFT	RA, Bangalore
	Jt. DGFT, Hyderabad	Jt. DGFT	RA, Hyderabad
19	Jt. DGFT, Madurai	Jt. DGFT	RA, Madurai
20	Jt. DGFT,	Jt. DGFT	RA, Coimbatore
21	Coimbatore		
21	Jt. DGFT,	Jt. DGFT	RA, Vishakhapatnam
	Vishakhapatnam		

8.02 **Composition of the CQCTD**

The CQCTD may comprise of the following members:

- 1. Additional DGFT/Joint DGFT/ (H.O.O): Chairperson
- 2. Representative of Bureau of India Standard (BIS): Member
- 3. Representative of Agricultural and Processed Food Products Export Development Authority: Member
- 4. Representative of the Branch Manager of the concerned Bank: Member
- Representative of the Brahen Manager of the concerned Bank: Member
 Representative of Federation of Indian Exporter Organisation / and OR Export on Council: Member
 Representative of Export Inspection Agency: Member
 Nominee of Director of Industries of State Government: Member
 Nominee of Development Commissioner of MSME: Member
 Officer as nominated by Chairperson: Member Secretary
 Any other agency, as co-opted by Chairperson: Member 5. **Promotion Council: Member**
- 6.
- 7.
- 8.
- 9.
- Any other agency, as co-opted by Chairperson: Member 10.

Online Filing and Tracking of Quality Complaints/Trade Disputes 8.03

- A request for investigation and settlement of quality complaint/trade dispute would be filed online by an Indian/foreign entity at "www.dgtt.gov.in>Services>File Quality/Trade Grievances>fill Online Application Form". Such complaint would be submitted online to the jurisdictional Regional Authorities of DGFT/SEZs as well as to the concerned Indian Mission. On submission, a Unique Reference Number will be generated and sent to the email id of the complainant. The complainant can also upload supporting documents along with the complaint or later on.
- Detailed procedure for filing the complaint/dispute has been provided in Trade Notices (ii) No.47/2015-20 dated 11.02.2019 and No. 08/2015-20 dated 26.04.2019. The Trade Notices are also available in DGFT website at the following link www.dgft.gov.in>Policies>Trade Notices.

Mechanism for resolving the Complaints 8.04

CQCTD in the Regional Authorities of the DGFT/SEZs or the Indian Missions would take up the matter with the concerned entity or authorities in their jurisdiction for resolving the complaint and would update status online on a regular basis. The facility of tracking and viewing status of the complaints/disputes by the complainant has also been provided.

Choice to pursue other options

This mechanism is to provide an additional window for resolution of complaints/disputes to create confidence in business environment in the country. Efforts would be made to resolve the complaints amicably and expeditiously. However this mechanism is only reconciliatory in nature. The aggrieved parties are free to pursue any other course of action including legal action against the erring party. Disputes between the two Indian parties or between the two foreign parties are not covered under this mechanism.